

[डा. संजय सिंह]

मैं सदन के माध्यम से सरकार से मांग करता हूँ कि 33बी रेलवे फाटक पर ओवर ब्रिज का निर्माण कार्य शीघ्रातिशीघ्र पूर्ण कराने का प्रबन्ध किया जाए, आवागमन की समस्या को देखते हुए कार्य पूर्ण होने तक उचित वैकल्पिक मार्ग की व्यवस्था की जाए तथा पुल के नीचे के मार्ग को गड्ढा मुक्त करते हुए जलनिकासी की उचित व्यवस्था तत्काल की जाए।

THE VICE-CHAIRMAN (SHRI BASAWARAJ PATIL): Shri T. Rathinavel; not present.

Demand to take early steps to check terrorist and other anti-national activities in Tamil Nadu

SHRI LA. GANESAN (Madhya Pradesh): Sir, recently one person was arrested in Tamil Nadu for actively participating in ISIS activities. It appears that around 25 persons have cooperated with him. The enquiry is on.

The activities of an individual or organization inspired by foreign countries cannot be considered as a mere law and order problem. The Centre should *suo motu* take action with the cooperation of the State Government and see to it that such efforts are curtailed in the beginning stage itself.

In my opinion, the activities are not new. The banner only is new. Activities of a section of the people inspired by outside force are going on since 1980s. Shri Jana Krishnamurthy was the first person attacked. Terrorism which began with stray killings of people changed as targeted killings. Many eminent prominent nationalist workers and leaders were eliminated.

One among them is Shri Ramesh, a gentleman to the core, a leading auditor who was brutally murdered in front of his house on 19th July, 2013. Yes, today is his *balidan divas*.

On this day, my humble request to the Government at the Centre, particularly the Home Ministry, is to intervene, stop and curtail this indirect patronage of terrorists and anti-national forces in Tamil Nadu. This is the right time for the Central Government to act with the cooperation of the State Government.

Demand to frame rules for proper disposal of the impounded vehicles in various police stations in the country

श्रीमती कहकशां परवीन (बिहार): महोदय, पूरे देश में यदि किसी भी पुलिस स्टेशन का अवलोकन किया जाए, तो पाया जाता है कि अधिकांश स्थान बेकार वाहनों के भंडारण के कारण भरे पड़े हैं। विभिन्न कारणों यथा दुर्घटना, कागजातों का अद्यतन नहीं होने के कारण इन्हें पुलिस द्वारा पकड़ा जाता है एवं बाद में लंबी कानूनी प्रक्रिया के कारण इनके मालिक के द्वारा इसे मुक्त नहीं कराया जाता है। इन वाहनों का कोई दावेदार नहीं रह जाता है। जो सक्षम हैं, वे निश्चित रूप